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committee constituted under the chairmanship of Chairman, Energy Board would examine all these aspects of policy in greater detail and render their reports to the National Land Use and Censervation Board under the chairmanship of Deputy Chairman. Planning Commission.

Seniority list for allotment of flats under-HUDCO pattern, 1979

1923. SHRI SYED AHMAD HASH-MI: Will the Minister of URBAN DEVE-LOPMENT be pleased to refer to the Unstarred Question 751 given in the Rajya Sabha on the 22nd November, 1985 and state:

- (a) whether the seniority lists for allotment of flats to those registered for Janta, LIG and MIG categories under the HUD-CO pattern 1979 scheme have been finalised;
- (b) if so, by when it is likely to be made available to the public; and
- (c) if not, what are the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOP-MENT (SHEI DALBIR SINGH): (a) to (c) Seniority list in respect of MIG, LIG and Janta registrants of New Pattern (HUDCO Scheme, 1979) is at final stage of completion and exepected to be ready by the end of April, 1986 when it will be available to public.

Advertisements during programmes on doordarshan

1924. SHRI KALPNATH RAI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether suggestions have recently been received from the public that advertisements should not be telecast in the middle of programmes on Doordarshan and should be confined only to the beginning or end of the programmes; and
- (b) if so, what is Government's reaction thereon?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GIL); (a) and (b) While some suggestions have been received that advertisements alongwith sponsored programmes should be shown only at the beginning and at the end of such programmes, guidelines in this regard also provide for showing advertisements during natural breaks of the programmes. Advertisements shown during natural breaks in programmes are. however, separated from the programmes themselves by dividers in the form wipe or caption. No advertisement is shown in the body of any programme.

Allotment of Flates in Ashok Vihar, PHASE-I, by D.D.A.

1925. SHRIMATI MONIKA DAS: Will the Minister of URBAN DEVELOP-MENT be pleased to state:

- (a) whether it is a fact that D.D.A. has issued letters of allotment of flats in Phase-I Ashok Vihar and the allottees have made initial payment but the flats have not been completed so far;
- (b) whether it is also a fact that the allottees have also not been given the possession of the flats; and
- (c) if so, by when these flats will be ready for occupation by the allottees?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOP-MENT (SHRI DALBIR SINGH): (a) and (b) Yes, Sir.

(c) The flats are likely to be ready by June. 1986.

Shifting of High Tension wire

1926. SHRI AKSHAY PANDA: Will the Minister o URBAN DEVELOPMENT be pleased to state:

(a) whether the work of shifting the 33 KW high tension wire passing through plots allotted to various group housing societies in Pitampura, Delhi has actually been completed, as required in terms of the relevant DDA rules:

- (b) if not, the reasons therefor and the action that has been taken against the authorities responsible for the dalay completing the work; and
- (c) by when it is proposed to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOP-MENT (SHRÍ DALBIR SINGH): The work (a) 1.0 (c) shifting high tension line the passing through Pitampura area is being. done by the Harvana State Electricity It has been reported by the Harvana State Electricity Board that the shifting of H.T. line in Chander Lok area in Pitampura has been completed on 5.1. 1986. About 60 per cent of the work in the areas has been completed. The rest of the work is likely to completed within next 3 months.

1927.. Transferred to the 17 th March, 1986].

Dubious Land transactions in Jamia Millia, Delhi

1928. SHRI KRISHNA KUMAR BIRLA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Jamia Millia Islamia Students Union have brought to the notice of Government certain dubious transactions of land belonging to the Jamia Millia. Delhi, involving crores of rupees;
- (b) if so, what are the details thereof; and
 - (c) what is the result of the inquiry, if any, made by Government into the alleged dubious transactions stating the action taken proposed to be taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) to (c) Ministry of Human Resource Development have reported that in view of some press reports containing allegations about land ancroachment, mal-administration etc. the Chanceller of Jamia Millia Islamia has

- appointed Justice V.D. Misra, Retired Chief Justice of Himachal Pradesh as Enquiry Officer to
 - (a) inquire into allegations of maladministration and matters attracting adverse criticism covering the period from January, 1983 to December, 1985; and
 - (b) without prejudice to (a) above, to inquire into the affairs of the University, including matters pertaining to property of Jamia Millia Islamia; and
 - (c) to suggest particular steps to be taken to prevent recurrence of any objectionable incident in future and to ensure preservation of public confidence. The last date for filing the complaints was fixed as 3.2.86 which was later extend to 17.2.86 by the Enquiry Officer.

Consumption of fertilizers

1929. SHRI JAGADISH JANI: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether Government have taken steps to increase the consumption of fertilisers;
- (b) if so, the quantity of fertiliser consumed by different States in 1984-85 and in 1985-86:
- (c) the percentage of increase or decrease the fertiliser consumption by different States in those years than that in the preceding year 183-84; and
 - (d) what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA); (a) Yes. Sir.

(b) to (d) The chemical fertilisers consumed in different States during the years 1983-84, 1985-86 (Estimated) and the per centage increase or decrease in comsumption over the preceding year is indicated in the Statement enclosed.